
(2021) 06 SHI CK 0044
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 2659 Of 2021

Bhaw Singh Negi

APPELLANT

Vs

HRTC And Ors

RESPONDENT

Date of Decision : 17-06-2021

Acts Referred:

Citation : (2021) 06 SHI CK 0044

Hon'ble Judges : Sureshwar Thakur, J;Sandeep Sharma, J

Bench : Division Bench

Advocate : Manohar Lal Sharma, Shubh Mahajan

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

(Through Video Conferencing)

1. Learned counsel for the parties are ad-idem that case of the petitioner is squarely covered by the judgment dated 17.7.2014, passed by a coordinate

Bench this Court in CWP No. 3050 of 2014, titled Nek Ram v. State of HP and Ors.

2. Having carefully perused aforesaid judgment rendered by the coordinate Bench of this court, this Court finds that case of the petitioner is identical

to the aforesaid case decided by this Court. Vide aforesaid judgment, this Court has already dealt with all the points raised in the instant petition and as

such, respondents can be directed to decide the case of the petitioner, in light of the aforesaid judgment rendered by the Division Bench of this court.

3. Consequently, In view of the above, the directions contained in the aforesaid judgment are ordered to be made mutatis mutandis applicable in the

present case for all intents and purposes. Needful, in terms of aforesaid judgment, shall be done within a period of three months from today. In the

aforesaid terms, present petition is disposed of alongwith pending application(s), if any.